

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**

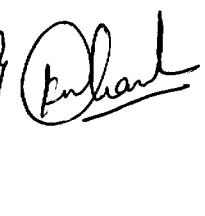

TP 136 of 2019 [TP 17-A/2016 (CA117 of 2014) with TP 17/2016(CP 39 of 2011)]

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2020**

Name of the Company: Hari Mohan Gupta & ors
V/s
Jagran Publication Pvt Ltd & ors

Section: Section 111 of Companies Act.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Aditya Gupta	Adv.	Respondent-2	
2.	Khyati Pujalsi			
For A.R. Gupta & Associates				
3.	Ms. Dhruv Dewar	Adv.	Respondent-2	
4.	Ms. Harshita Chembay			

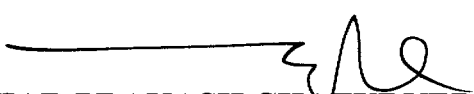
ORDER

The Parties are represented through their respective Counsel(s).

Learned Counsel for the Respondent informed that the proceeding has been Stay by the Hon'ble Madhya Pradesh High Court and interim Stay is still continued, in view of this the matter is simply adjourned.

List the matter on 06.03.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 23rd day of January, 2020.